tion of the Tripura Government part of it relating to remission of sentence having been already adopted. The whole of Bengal Jail Code is being followed as a guide in Tripura as far as possible.

- (b) Rules relating to detenus under the Preventive Detention Act have been framed and are in operation in the Tripura State.
- (c) Division I detenus in Tripura jails get Division I treatment.

FIRES IN MARKETS OF TRIPURA STATE

- 32. MUNSHI ARMAN ALI: Will the Minister for STATES be pleased to state:
- (a) whether any markets in Tripura were burnt during 1952; if so, how many;
- (b) what was the total loss thereby incurred by the people;
- (c) how many Government Civil Supply godowns were burnt during the same period;
- (d) whether Government held or propose to hold any enquiry into the ■causes of these fires; and
- (e) whether there is any fire brigade in Tripura?

THE MINISTER FOR HOME AFFAIRS AND STATES (DR. K. N. KATJU): (a) Yes, Fire broke out at seven markets in Tripura in 1952.

- (b) Total loss estimated at rupees ten lakhs.
- (c) In four cases Government go-downs were burnt.
- (d) Enquiries were held into the causes of fire in all cases. One enquiry is in progress.
 - (e) No.

USE OF THE ARMY DURING CONSTABLES' STRIKE

- 33. SHRI K. C. GEORGE: Will the Minister for DEFENCE be pleased to state:
- (a) whether it is a fact that Army personnel were drafted during the Police Constables' strike in Madras State in December 1952;
- (b) if so, under what conditions this was done; and
- (c) how the Army was used in this connection?

THE MINISTER FOR REVENUE AND EXPENDITURE (SHRI MAHAVIR TYAGI): (a) Yes, but the aid was given by the Army in January 1953 and not in December 1952.

- (b) This was done in accordance with the normal rules regarding aid to civil power for the maintenance of law and order.
- (c) The army picquets cordoned off the police stations and patrolled the area.

PAPERS LAID ON THE TABLE. NOTIFICATIONS.

THE DEPUTY MINISTER FOR FINANCE (SHRI M. C. SHAH): Sir, I beg to lay on the Table a copy of each of the following Notifications in accordance with section 38 of the Central Excise and Salt Act, 1944:—

- Ministry of Finance (Revenue Division, Notification No. 2-C. Exc, dated the 20th January, 1953.
- (ii) Ministry of Finance (Revenue Division Notification No. 3-C. Exc, dated the 20th January, 1953.
- (iii) Ministry of Finance (Revenue Division) Notification No. 5-C. Exc, dated the 28th January, 1953.

[Placed in the Library, see No. S-14/53 for (i), (ii) and (iii).]